

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

17

R.A. NO. 96/91 in O.A. NO. 1222/1988

04.03.1992

SHRI HARISH GANGWANI VS. UNION OF INDIA

SHRI T.C. AGGARWAL, COUNSEL FOR THE APPLICANT

ORDER

(DELIVERED BY SHRI I.K. RASGOTRA, HON'BLE MEMBER (A))

Heard the learned counsel for the review applicant. The main reason for seeking review of the judgement in OA 1222/88 decided on 14.3.91 adduced in the RA is that the salary and allowances for the period from the date his services were terminated and the applicant was reinstated have not been paid to him nor there is any direction to that effect in the judgement. We have perused our judgement. The applicant was appointed on 14.9.87 on a three year contract from that date. In the operative part of the judgement, it has been clearly stated, "That...the applicant shall be reinstated in terms of the order of appointment contained in Annexure A9 dt.29.12.87 and the period of contract contained in that order shall be calculated by ignoring the period which has elapsed between 1.6.1988 and today." In accordance with the above orders, the period that elapsed between 1.6.1988 and 14.3.1991 stands excluded from the period of contract of three years which commenced from 14.9.1987. In the circumstances, there is no error apparent on the face of record warranting review of the judgement. The RA is rejected.

J. P. Sharma

(J.P. SHARMA)
MEMBER (J)

I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)